

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal registrars
for ref.

My
16/7/03

Copy of order dt. 16.7.03
is served to the Counsel for both
sides.
In office on M.A. 526/03
a/w order dt. 16/7/03
served to all the resp'ts.
by Regd. A.D. Posts.

My
18/7/03
S.O.

M.A. 526/03 without
objection for consideration.
2) P.Ds not returned.
(Disposed of matter)

My
29/7/03

Bench

4. Since the malafides have been
alleged in this M.A. No. 526/03, notices are
hereby, directed to be issued to the Respondents
calling upon them to file their reply/counter/
objections on or before 29.07.03.

5. Three copies of the petition
(M.A. No. 526/03) and required postages should be
filed by the Applicant, in course of the day, for
service of notice on the Respondents. Mr. Ranjib
Das, learned counsel appearing for the Applicant
undertakes to file three extra copies of the
petition (M.A. No. 526/03) and required postages
(in the Registry of this Tribunal) in course of
today.

6. Mr. A. K. Bose, learned Senior Standing
Counsel of the Union of India (appearing for the
Respondents) has also raised the question of
Maintainability of the M.A. No. 526/03. Learned
Counsel for the Applicant should answer the
question of maintainability (of the M.A. No. 526/03)
on the next date.

7. Call this matter on 30.07.03 for
giving due consideration to M.A. No. 526/03.

8. Send copies of this order to the
Respondents, alongwith notices.

9. Free copies of this order be also
given to the counsels appearing for both the
parties.

16/07/2003
(M. R. MONANTY)
MEMBER (JUDICIAL)

Order dt 30/07/03

Objectation to M.A. No 526/03 filed in this
disposed of OA no 343/03, has been filed
by Mr. A. K. Bose, learned Sr. Standing Counsel, in
the Court today, a copy of the said objection
has already been served on the Counsel
for the Applicant on 29.7.03, call this
matter (M.A. No 526/03) on 31.07.03 being
listed to O.A. No 402/03; which has
been agreed to be listed on 31.07.03
for giving consideration to the interim
Prayer made therein.

Member(J)